

ANDHRA PRADESH AND MADRAS
 (ALTERATION OF BOUNDARIES)
 BILL, 1959

PETITION

Shri E. C. Majhi (Mayurbhanj)—
 Reserved—Sch. Tribes: I beg to present a petition signed by 574 petitioners relating to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959

12.18 hrs.

OIL AND NATURAL GAS COMMISSION BILL—contd.

Mr Speaker: The House will now take up the further consideration of the following motion moved by Shri K D Malavaiya on the 12th August, 1959, namely:—

“That the Bill to provide for the establishment of a Commission for the development of petroleum resources and the production and sale of petroleum and petroleum products produced by it and for matters connected therewith, be taken into consideration”

Shri Braj Raj Singh (Firozabad)
 What is the time allotted for the Bill?

Mr. Speaker: The total time allotted for the Bill is 3 hours, time for general discussion, 40 minutes. The balance is 2 hours 20 minutes. Time allowed for clause-by-clause consideration is one hour. Deducting the time taken yesterday, 1 hour 20 minutes remain. When shall I call upon the hon. Minister to reply?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): There are hon Members yet to speak. If there are points to be replied to in the general discussion, I might require about half an hour or even less than that.

Shri Narayanankutty Menon (Mkandapuram): The discussion of this Bill may continue up to 3 o'clock. Only four hours have been allotted

and it is too short a time for this important Bill.

Mr. Speaker: Let us see. Shri Naldurgkar.

He has already taken 9 minutes. May I know how many hon. Members want to take part in the discussion? I see eight hon. Members rising. If we carry on till 3 o'clock will it not be an extension by two hours?

Shri Narayanankutty Menon: Three hours were allotted for the general discussion. Yesterday an hour was taken and 2 hours and 20 minutes remain. So, if we carry on till 3 o'clock, it will be an extension by only 20 minutes.

Mr. Speaker: That is all right; I am sorry I understood differently. I thought hon Members wanted extension of the consideration stage itself till 3 o'clock.

Shri Narayanankutty Menon: Even if the consideration stage is extended till 3 o'clock, it is only an extension by 20 minutes.

Sardar Hukam Singh (Bhatinda): 2 hours and 20 minutes remain for the consideration today. That means it would go up to 2:40. Hon. Members are asking for 20 minutes more, in order that we may complete the consideration at 3 o'clock.

Mr. Speaker: The total time is hours?

Sardar Hukam Singh: Yes.

Mr. Speaker: That is all right.

Shri Naldurgkar (Osmanabad): Yesterday I was dealing with clause 26. It says:

“The Commission may, by general or special order in writing that all or any of the powers or duties... be exercised or discharged also by any person specified in this behalf in the order.”